

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 327/(MAH)/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2017

NAME OF THE PARTIES: Sunidhi Securities & Finance Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	RASHID BOATWALLA A/w LIPSA VINADKAR i/b Manilal Kher Ambalal & Co. Advocates for National Stock Exchange India Ltd. (Objector)	Advocates	

ORDER

TCSP No. 327/230-232/NCLT/MB/MAH/2017

TCSP No. 328/230-232/NCLT/MB/MAH/2017

On the Affidavit filed by NSE Ltd. stating that this company applied for demerger is required to take prior approval of NSE in pursuance of the SEBI-Circular dated 08.06.2011 for there being no prior permission from NSE to file this demerger Application, this matter is kept in abeyance for about 3 weeks enabling the company to file prior approval from NSE before this Court.

List this matter on 23.02.2017.

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)